

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-106

IA-2089/2020

IN

IB-1443(ND)/2019

IN THE MATTER OF:

M/s. Elite Steels Pvt. Ltd.

Vs.

M/s. Growthways Trading Pvt. Ltd.

....**FINANCIAL CREDITOR**

....**RESPONDENT**

SECTION

U/s 7 IBC code 2016

Order delivered on 20.01.2021

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

SHRI NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC :

For the Sus. Board of Director :

For the RP :

Mr. Mohit Nandwani for suspended Board along with
Mr. Sandeep Mehta and Mr. Vikrant Rawal,
Suspended board of Directors

Mr. Manoj Kumar Garg, Advocate.

ORDER

IA-2089/2020:-

Counsel for the Resolution Professional is present. The directors namely Mr. Sandeep Mehta and Mr. Vikrant Rawal present in person through virtual hearing along with counsel. The Directors are directed to file short affidavits within 5 days to explain as to why the Corporate Debtor's record as prescribed, has not been maintained.

List the matter on 29th January, 2021.

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(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

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(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)

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